NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2017

NAME OF THE PARTIES: M/s. SITI Cable Bhatia Network Entertainment P. Ltd. V/s.

M/s. SITI Chhatisgarh Multimedia Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER T.C.P. No. 65/58,59,397-398/CLB/MB/CG/2014

- The Learned Representative for the Petitioner is present and stated that the
 directions given to the Respondents in the past have not been complied. No
 Reply has been filed by the Respondents so far as stated by the Learned
 Counsel of the Petitioner.
- 2. Vide an Order of 1st March, 2017 it was made clear that last chance was granted to file the Reply on or before 17.03.2017, in case of non-compliance the right to file the Reply shall be forfeited.

- 3. The Learned Counsel for the Respondent i/b Ganesh & Co has stated that he is not aware about the past Orders, however, seeking adjournment.
- 4. Since the Reply is not on record, therefore, following the observations of the past Order, right to file the Reply is forfeited.
- 5. Since the pleadings are otherwise complete, matter shall be heard on 08.06.2017 after the Court Vacation is over.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 06.04.2017